

and linguistic development is expedited, thereby achieving all round development of the region. Alongwith the formation of GTA to be constituted by an Act of the legislature, the DGHC Act, 1988 will be repealed by the State Government.

(c) There is no proposal to form GTA like authorities for Telengana and Vidarbha and Laddakh. For Vidarbha region of Maharashtra, a separate Development Board has been constituted in 1994 and has been functioning as per Article 371(2) of the Constitution of India. With regard to backward areas of Andhra Pradesh including Telangana, adequate safeguards have been included in Article 371 D of the Constitution to ensure equitable opportunities in matters of public employment and in the matter of education. The Ladakh Autonomous Hill Development Council was constituted following a tripartite agreement signed on 29.10.1989 between the Government of India, Government of Jammu and Kashmir and the representatives of the Ladakh Buddhist Association. The Council has been delegated with the responsibility for plan formulation, implementation and monitoring.

People killed due to honour killing

*482. DR. BHALCHANDRA MUNGEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has information on the number of persons killed while implementing the Khap's order of honour killing; and

(b) the steps Government is taking to implement the order of the Supreme Court for punishing the practice of honour killing?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Instances of alleged honour killings have been reported. As honour killing is not classified as a separate crime and it is treated as murder, information in this regard is not maintained separately by National Crime Records Bureau (NCRB).

(b) 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of honour killing lies with the State Governments. Ministry of Home Affairs *vide* letter No.24013/34/2011-SC/ST-W dated 20th April, 2011 directed the State Governments to ensure strict compliance of Supreme Court directions.

Ministry of Home Affairs has also sent a detailed advisory dated 4th September, 2009 to all States/UT Governments wherein States have been directed, *inter-alia*, to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women, and to take appropriate measures to curb the "Violation of Women's Rights by so called Honour Killings and to prevent forced marriage in some Northern States". A Group of Ministers (GoM)

has also been constituted under the Chairmanship of Union Finance Minister to consider the issue of making a legal provision to deal with honour killings.

Funds granted for upgrading NRC in Assam

*483. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the present status, progress made as well as the steps taken by Government to upgrade the National Register of Citizens (NRC) in Assam, alongwith the total funds granted for the same;

(b) whether Government has proposed to introduce Unique Identification Number (UIN) in the State of Assam and other North Eastern States in parallel with NRC update; and

(c) if so, the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Clause 5 of the Assam Accord dated 15th August, 1985 mainly deals with the foreigners issue including detection of foreigners in Assam. Pursuant to the above, it was decided to take up a project on a pilot basis for updation of the National Register of Citizens (NRC) 1951 in one Revenue Circle each of Barpeta and Kamrup Districts in the State of Assam. However, due to law and order problems in Barpeta, the work of updating the NRC was stopped. The State Government constituted a Cabinet Sub-Committee to look into the issues and to give recommendations on the guidelines/procedure to be followed for updation work. The Cabinet Sub-Committee is yet to submit its report. An amount of Rs. 5.02 crore was released to the Government of Assam during the period 2005-06 to 2008-09 for this purpose.

(b) and (c) Unique Identification Number is a separate project. Government of India has decided to create a National Population Register (NPR) for the whole country. All usual residents who are included in the NPR would be issued a Resident Identity Card. The Unique Identification Number for each resident would be incorporated in the Resident Identity Card issued to that person.

Status of India-GCC FTA

*484. SHRI ANIL MADHAV DAVE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the present status of India-Gulf Cooperation (GCC) Free Trade Agreement;

(b) whether Government has evaluated the impact of India-GCC FTA; and

(c) if so, the details thereof?